

ONGC to start drilling operations along the Coramandel coast in the Madras State?

Shri Humayun Kabir: This question is about Port Canning, and I have said that there will be no off-shore drilling; there will be on-shore drilling.

श्री यशपाल सिंह : क्या सरकार बता सकती है कि कितने दिनों के एक्सप्लोरेशन के बाद यह डिक्लेयर किया जाता है कि यहाँ पर पेट्रोल मिलने का कोई इमकान नहीं है ?

Shri Humayun Kabir: It all depends upon the geological structure. Sometimes we can say that there is no oil there even without any drilling, but a positive statement whether there is oil or not is much more difficult, and it depends on the circumstances.

Shri Hem Barua: May I draw the attention of the hon. Minister to the fact that Stanvac, in co-operation with the Government, conducted a search for oil in this area and ultimately came to the conclusion that there is no possibility of finding any oil in this area and, if so, how is it that Stanvac, as the hon. Minister has just now stated, has recommended that there is a possibility of finding oil here now.

Shri Humayun Kabir: My hon. friend has only half-listened to what I said. I told the House that on a re-study of the material given by Stanvac, the ONGC came to the conclusion that there is possibility of oil.

Shri Hem Barua: I think I have been misunderstood. Stanvac said positively after search in this area, during Shri Malaviya's regime, that there is no possibility of oil in this area. How can Stanvac supply materials, to the new Minister, on which he could conduct new search? That is what I am interested in.

Shri Humayun Kabir: Again I am afraid I have to explain it. We studied all the material which was

there. If my hon. friend thinks that whatever Stanvac has said is gospel truth, he is welcome to hold that view. But the data given by Stanvac has been interpreted in a different way by other experts.

Conduct of All India Service Personnel

*1135. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) whether any cases of misbehaviour with people and their representatives by All India Service personnel have come to the notice of Government during the last one year;

(b) if so, the action, if any, taken against such officers; and

(c) whether any instructions on the subject have been issued?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). Complete information is being collected and will be laid on the Table of the House.

Shri Harish Chandra Mathur: Quite a number of cases of misbehaviour by senior officers have been reported and hundreds of cases go unreported and uncomplained. May I know what is the personal information of the Minister in this respect and what positive steps have so far been taken by the Ministry to bring about a re-orientation in the attitude of the officials to the democratic forces and to the citizens' representatives?

Shri L. N. Mishra: We have written to all the State Governments this month and we have received information from some State Governments like Punjab, Orissa, Madhya Pradesh and Rajasthan. Information from other States has not yet been received.

So far as the steps taken by the Government are concerned, a special circular was issued to all the State Governments to give due courtesy and respect to the public workers, especially Members of Parliament

and Legislative Assemblies. As regards the other matter, the hon. Member knows that we have set up a special division for administrative reforms. Surely that division would look into this matter.

Shri Harish Chandra Mathur: The hon. Deputy Minister is absolutely new to his task. He does not know the background. This matter had been discussed in the informal consultative committee and I had addressed a letter to Mr. Nanda on this subject. I think he should answer in that context. He is telling us that he is writing to the State Governments. It is a question on which much more thinking has been done. Do I take it that all these 17 years, Government have taken absolutely no steps to reorient the outlook and attitude of the officials to the citizens' representatives and it is only now that they are making enquiries from the State Governments?

The Minister of State in the Ministry of Home Affairs (Shri Hathl): It is not that nothing has been done. After the letter was addressed by Mr. Mathur, we enquired from various States as to how many instances had occurred in different States and what actions were taken. We have received replies from 5 or 6 States that in 17 cases of dealings with the public—not merely with Members of Parliament, but dealings with the public—there were some complaints. Out of these, in 5 cases, the officers were reprimanded and 7 cases are under enquiry. We have written again to the State concerned stressing the need for public servants in the democratic set-up to be polite and courteous. We are also thinking of taking up this question in the training of our young IAS officers. There also this training may be imparted.

Shri S. N. Chaturvedi: May I know if no complaints have been directly received by the Central Government and if some complaints have been received, what action has been taken?

Shri Hathl: In the Central Government, no complaint has been received directly, but we have received some complaints in the different States.

Shrimati Savitri Nigam: May I know whether there is any code of conduct prescribed by the Government for all-India service personnel and if courtesy is also one of the items in it?

Shri Hathl: The code of conduct is there. It is also there but they should be courteous. But the question is, in spite of the code being there, there have been some lapses. We want to bring it home to them during this initial stage of training itself.

Shri Kapur Singh: I ask whether the Government have taken note of a recent statement by the ex-Minister, Shri Kadilal Nanjappa in the Mysore Legislative Assembly to the effect that (1) honest administrators are not wanted, (2) politicians freely interfere in civil, criminal and revenue cases, and (3) dishonesty amongst the officials is a qualification for success? If so, may I know what is their reaction?

Shri Hathl: I have not come across those reports.

Shri Kapur Singh: Has he not followed my question?

Mr. Speaker: He said that he has not seen that statement.

Shri S. M. Banerjee: It is quite clear from the replies of the hon. Minister that the State Governments have taken some action. I would like to know, apart from cases of misbehaviour with Members of Parliament and State legislatures, whether cases have been brought to the notice of either this Ministry or the State Governments about their misbehaviour towards the rural population who go to seek their help and their guidance?

Shri Hathi: As I said, it is not only a question of courtesy towards either the Members of Parliament or the Members of State legislatures; it is a question of showing courtesy to the people generally, which means that whether a man comes from rural areas or from a city the same courtesy should be shown.

Shri Ranga: Have Government received any complaints from the IAS personnel in the States as well as at the Centre about the various ways in which they are being threatened or harassed or even punished, not in the usual disciplinary fashion but by being transferred and so on, because they have not carried out the dictates of political leaders in the ruling party?

Shri Hathi: No, Sir.

Shri A. P. Jain: The hon. Minister said that he has not received the reports. But facts about this kind of discourtesy are well known. Does he want to rely purely on the reports or also on the common knowledge which he possesses and about which the whole world knows?

Shri Hathi: I did not say we have not received reports. We have received reports from certain States. But I also stated that, whether these reports are received or not received, we are not to rely merely on the reports and we are taking up the case independently. We are also trying to take up the question of training at the very initial stages also to see that courtesy to the people is shown by these officers.

Dr. Sarojini Mahishi: May I know whether the penalty imposed on some of the All India Service personnel for misbehaviour is adequate enough to act as a deterrent and whether since then the number of such cases has been reduced in that area?

Shri Hathi: That depends upon the nature and the magnitude of the cases.

Shri Ramanathan Chettiar: May I know whether there is any truth in the reports that the industrial management pool officers will be merged with the Indian Administrative Service?

Shri Hathi: There is a separate question coming up today on this.

Shri Man Singh P. Patel: May I know whether for want of all-India discipline rules, even for a small action of misbehaviour each State Government has to refer the case to the Central Government?

Shri Hathi: No.

Shri Hem Barua: May I know if Government are aware of the fact that some representatives of the people, because they are representatives of the people, go about throwing their weight and interfering even in the day-to-day work of the officers; if so, whether Government propose to prescribe a code of conduct for the people's representatives also not to interfere with the work of these officers....

Mr. Speaker: Or to reduce their weight!

Shri Hem Barua: Sir, there is no reply.

Shri Hathi: Am I to give a reply?

Mr. Speaker: He wants to know whether politicians go about throwing their weight.

Shri Hathi: As I said in the very beginning, the question is not one of showing courtesy or respect merely to Members of Parliament or to the members of the State legislatures or to politicians. We are really concerned with the public at large, and whoever goes to a civil servant must receive the courtesy and respect which should be shown to a citizen of an independent country. The question whether the Members of Parliament or other politicians are bringing pressure on the government officials and, if so, what action should be taken, is under consideration.

Shri Harish Chandra Mathur: May I know for how long this question has been engaging the attention of the government, when it arose in the mind of Government and since then what they have done?

Shri Hathi: The question of the civil or public servants being courteous etc. has been attracting the attention of the government right from the beginning and, from time to time, we have been writing to the State Governments and taking necessary action.

Mr. Speaker: Next question.

Shri Kapur Singh: Sir, your most important query regarding reducing the weight of the politicians has not been answered.

Shri Harish Chandra Mathur: I may assure my hon. friend that another question on this subject is coming up very shortly.

राजस्थान में पाकिस्तानियों का प्रवेश प्रवेश

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*११३६. { श्री ५० ला० बारूपाल :
श्री हुसैन चन्द कुरेशी :
श्री तन सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बहुत से पाकिस्तानी राष्ट्रजन बिना पारपत्र (पासपोर्ट) के राजस्थान में अवैध रूप से घुस आये हैं ; और

(ख) क्या यह भी सच है कि एक पाकिस्तानी नागरिक अजमेर (राजस्थान) नगरपालिका में चुन लिया गया है तथा यदि हाँ, तो ऐसा किस प्रकार हुआ है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) १९६१ से १९६३ तक ७८९ ऐसे अवैध रूप से घुस आने वाले पाकिस्तानियों का पता लगा है ।

(ख) अजमेर के एक श्री गुलाम हुसैन कुरेशी जो पाकिस्तान से अस्थायी प्रवेश-पत्र पर १९४८ में भारत आये थे, मतदाता सूची में उनके नाम होने के आधार पर अजमेर नगरसभा के सदस्य चुने गये हैं । उनके चुनाव के विरुद्ध एक चुनाव-याचिका, इस आधार पर कि वे भारत के नागरिक नहीं हैं, दायर की गई है । यह मामला जिला न्यायाधीश, अजमेर के न्यायालय में विचाराधीन है ।

[(a) During the years from 1961 to 1963, 789 such Pakistani infiltrants were detected.

(b) One Shri Gulam Hussain Qureshi of Ajmer, who came to India from Pakistan in 1948 on a temporary permit, has been elected to the Ajmer Municipality on the basis of his name appearing in the Electoral Roll. An election petition has been preferred against his election on the ground that he is not a citizen of India. The matter is *sub judice* in the court of District Judge, Ajmer.]

श्री ५० ला० बारूपाल : जो मतदाता सूची में नाम लिखा गया यह पाकिस्तान से आने के बाद लिखाया गया था या पहले से ही मौजूद था ?

श्री हाथी : जिस आदमी का नाम लिखा गया है उसका जन्म ही अजमेर में हुआ था और वह अजमेर में रेलवे लोको वर्कशाप में पहले से काम करता है । सन् १९४८ में वह पाकिस्तान गया, तीन चार महीने के बाद टेम्पोरेरी परमिट पर आया और उसका नाम चालू है ।

श्री ५० ला० बारूपाल : क्या सरकार को मालूम है कि बहुत से और भी पाकिस्तानी अवैध रूप से राजस्थान में आए हैं ? यदि हाँ, तो उनको निकालने के लिए क्या ठोस कदम उठाया गया है ?

श्री हाथी : जैसे कि मैं ने पहले बतलाया, ८०० के लगभग ऐसे लोग आए हैं और उनके बारे में कार्रवाई हो रही है । राजस्थान के